

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/02364/2020

This the 01st day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Zahoor Ahmad Bhat.

.....Applicant

(Advocate: Ms. Zafi Ali proxy to Mr. S.F. Qadir)

Versus

Union Territory of J & K and others

.....Respondents

(Advocate: Mr. Rajesh Thappa, Id. DAG)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that this O.A. may be disposed of as she has no instruction from her client to pursue the case and he has not been appearing. Learned counsel for the respondents has no objection. Interim order shall stand vacated.

2. Accordingly, the O.A. is dismissed due to non-prosecution by applicant.

(ANAND MATHUR)
MEMBER (A)
/M.M/

(RAKESH SAGAR JAIN)
MEMBER (J)